

(7)

27.7.1988

Notice issued to
the Applicant on dt
5-8-88
NSD
5-8-88

Notice dt- 5/8/88 sent
on applicant on dt nil.

5/8/88
19/8

Neither the applicant nor his counsel, present. Shri I.A. Sheik for Shri R.M. Agarwal, Advocate for the respondents, present.

2. The applicant is seen to have sent by post, a miscellaneous application (which is numbered as Miscellaneous Petition No. 372 of 1988) for withdrawal of the original application.

3. Ordinarily, the Tribunal takes cognizance of such postal communication. However, in this particular case, on 8-6-1988, the applicant requested the Tribunal to fix the matter for early hearing. But, at the next hearing i.e., on ~~8-6-1988~~ ⁸⁻⁶⁻¹⁹⁸⁸, the matter was again adjourned to 19-7-1988 ^{for further directions} ~~for further directions~~ ^{and then to 27.7.1988}. The Miscellaneous Petition along with the main application, are posted to-day for further orders.

4. In the peculiar facts of this case, we deem it proper to issue notice to the applicant and his advocate to inform the Tribunal as to whether the said withdrawal application has actually been sent by the applicant or not.


5. Notice is made returnable on 29-8-1988. The applicant be specifically informed, that in case no communication as above is received by the Tribunal on or before 29-8-1988, it would be presumed that the applicant had sent the said miscellaneous application, for withdrawal of the main application.


(p.t.o)

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6. Along with the notice, a copy of this order should also be sent.

7. Call this matter on 29-8-1988, for further directions.


(B.C.GADGIL)
VICE CHAIRMAN.


(L.H.A.REGO)
MEMBER(A).

27.7.88

(9)

29-8-88

Order dt. 29/8/88
served on applicant
on dt nil
R. No. 3 on dt nil.

B
29/8/88

Order dt 29/8/88 served
on R. no. 6 on dt nil.

B
29/8/88

The notice issued to the applicant in accordance with our order dated 27-7-88 has been served on the applicant.

The applicant is not present to-day when this matter was called out.

Thus the miscellaneous petition no. 372/88 for withdrawal of the application stands allowed.

It is disposed of and original Application no. 139/88 is also disposed of as withdrawn.

M
u(4) 29/8

B. Choudhary
vs.